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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1057/99

DATE OF ORDER : 4-7-2000

Between :-

N.Murugeshan

...Applicant

And

Chief Administrative Officer,
Nuclear Fuel Complex,
Dept. of Atomic Energy,
Govt. of India, ECIL Post,
Hyderabad - 500 062.

...Respondent

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Counsel for the Applicant : Shri V.S.Somayajulu

Counsel for the Respondent : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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...2.



(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri M.C.Jacob for Sri B.N.Sharma, learned standing counsel for the Respondents. None for the applicant.

2. This O.A. is disposed of under Rule 15(1) of CAT Procedure Rules.

3. This O.A. is filed praying for a ^edeclaration that the action of the respondent in not releasing full salary during the period of deemed suspension, not fixing the pay on promotion from Tradesman 'B' to Tradesman 'C' vide memorandum No.NFC/PAR-II/2-90 dated 15-7-1998 and from Tradesman 'C' to Tradesman 'D' vide memorandum No.NGC/PAR-II/2-94 dt.12-8-1998 and not releasing the arrears of pay/financial benefits on grade change, not promoting from in regular Tradesman 'D' to Tradesman 'E' and consequently direct the respondent to provide the reliefs as prayed above.

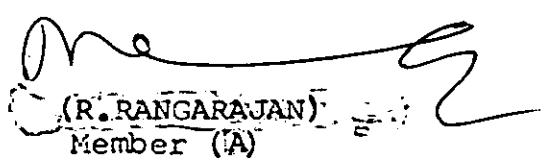
4. When this O.A. is taken up for hearing today, the learned counsel for the respondents produced the order No.NFC/Vig./1(01)/0872/1960 dated 3-6-2000, wherein it is stated that the suspension period from 1.6.1988 to 2.2.1989 has been treated as on duty and a decision had been taken to pay full pay has been ordered. Similarly the applicant has been given the benefit of promotion by dt. 15.7.1988, 12.8.1998 and 17.7.1999 with all financial benefits.

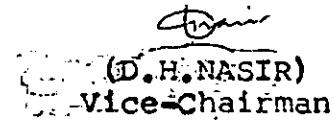
5. In view of the above, the learned standing counsel submits that the O.A. has become infructuous as the respondents themselves considered all the reliefs.



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6. We see no reason to dis-agree with the respondents submissions. Hence the O.A. is dismissed as having become infructuous. Order dt.3.6.2000 is taken on record. No order as to costs.


(R. RANGARAJAN)
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 4th July, 2000.
Dictated in Open Court.



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD

COPY TO

1. HON. CHIEF JUSTICE
2. HON. MEMBER (ADMIN.)
3. HON. MEMBER (JUDICIAL)
4. HON. MEMBER (ADMIN.)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN.)

THE HON'BLE MR. B. S. SIDDIQI PARAMESHWAR
MEMBER (JUDICIAL)

DATE OF ORDER

4/7/2008

MA/RA/CP. NO.

IN
C.A. NO. 1057199

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALIQUED

(5 copies)

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

